for 2014-15 only. However, the Union Cabinet in its meeting held on 29.04.2015 has approved the continuation of minimum pension of ₹ 1000/- per month under EPS, 1995 beyond 2014-15 with certain conditionalities. Instructions have been issued to EPFO to release monthly pension under Employees' Pension Scheme (EPS), 1995 with the minimum pension provision from the month of April, 2015 onwards.

Non-payment of PF and gratuity dues of Sahaganj, Hooghly unit of Dunlop

1154. SHRIMATI RENUKA CHOWDHURY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that the workers of Sahaganj, Hooghly unit of Dunlop have not been given their Provident Fund (PF) and gratuity dues for the last ten years;
 - (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by Government to ensure payment of PF and gratuity dues to the affected workers?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) and (b) M/s. Dunlop is an exempted establishment under the provisions of Employees' Provident Funds and Miscellaneous Provisions (EPF and MP) Act, 1952 and maintains its own Trust. The Provident Fund (PF) contribution of workers was remitted to the Trust by the establishment. However, the Trust has not paid the PF dues of the workers despite instructions issued to the Trustees by Employees' Provident Fund Organisation (EPFO). However, pension and Employees' Deposit-Linked Insurance (EDLI) claims are being settled regularly by EPFO.

No application for non-payment of gratuity is pending with the concerned authorities.

- (c) The following actions have been taken by EPFO against the Board of Trustees and the establishment to ensure payment of the due benefits to the affected workers:
 - (i) An FIR has been filed against the Board of Trustees and Authorized Signatory of the establishment with the local Police Station for defalcation of fund of exempted PF Trust.
 - (ii) Prosecution under Section 14 of the EPF and MP Act, 1952 has been filed with the appropriate Court for non-submission of returns.
 - (iii) Recommendation has also been made to the appropriate Government, *i.e.*, Government of West Bengal for cancellation of exemption granted to the establishment which is under consideration of the State Government.

(iv) Since winding up petition has been filed before the Hon'ble High Court of Calcutta by the creditors of the defaulter company and an Official Liquidator has been appointed by the Hon'ble High Court, claims on PF dues defaulted by the Board of Trustees have been filed by EPFO before the Official Liquidator appointed by the High Court towards recovery of PF dues.

New employment generation

1155. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the State-wise new employment generated in different sectors during 2013-14, such as Public Sector, Private Sector, etc. and the funds deployed for each Sector;
- (b) whether the sector-wise projections of employment, envisaged in the Twelfth Five Year Plan for the first three years including 2013-14 have been achieved and if not, the reasons therefor, and
- (c) the year-wise increase in unemployment figures over the last three years and the steps taken to combat the same?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) According to Employment Market Information Programme of Ministry of Labour and Employment, the employment in the organized sector in public and private sector was 1.75 crore and 1.15 crore respectively during 2011. The State-wise details are given in the Statement (See below). The funds deployed for each sector is not centrally maintained.

(b) The Twelfth Five Year Plan projects 5 crore new work opportunities to be generated in the non-farm sector and provide skill certification to equivalent numbers. Reliable estimates of employment and unemployment are obtained through labour force surveys conducted by National Sample Survey Office (NSSO), Ministry of Statistics and Programme Implementation. As per the NSSO survey results the sector-wise employment is given below:-

(in crore persons)

Workforce by Major Sector	2009-10	2011-12
Agriculture & Allied	24.74	23.18
Industry	10.00	11.50
Services	11.81	12.73
Total Workforce	46.55	47.41